
(2023) 09 SEBI CK 0008

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1116, 1117 Of 2023, Appeal No. 726 Of 2023

Ashika Commodities And Derivatives Pvt. Ltd

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 05-09-2023

Acts Referred:

Citation : (2023) 09 SEBI CK 0008

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Meera Swarup, Technical Member

Bench : Division Bench

Advocate : Kushal Shah, Ketan Rupani

Judgement

1. Connect with Appeal no.282 of 2023 and list on 27th September, 2023.
2. In the meanwhile, the respondent may file reply within two weeks. Rejoinder may be file on or before the next date.
3. Since interim relief has been granted in the connected appeals, the appellant is also entitled for a similar relief. Considering the aforesaid fact, we stay the effect and operation of the impugned order till further orders.
4. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.